

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

Appeal No. 172 of 2018

Dated: 2nd August, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Shri Suryakant Gupta, Proprietor M/s Rajaram Maize Products Appellant(s)
Solar Power Division

Versus

Chhattisgarh State Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Pradeep Aggarwal
Mr. Arjun Aggarwal

Counsel for the Respondent(s) : Mr. Ravi Sharma for R-1

Mr. Apoorv Kurup
Mr. A.C. Boxipatro for R-2 & 3

ORDER

Admit.

The learned counsel, Mr. Apoorv Kurup, appearing for the Respondent Nos. 2 & 3, prays for four weeks time to file his reply in this matter. The learned counsel, Mr. Ravi Sharma, appearing for the first Respondent also prays for four weeks time to file his written submissions in this matter.

Submissions made by the learned counsel appearing for the Respondent Nos. 1 and 2 & 3, as stated above, are placed on record.

The learned counsel appearing for the Respondent Nos. 1 and 2 & 3 are permitted to file their respective reply/written submissions, as requested above, by 30.08.2018, after duly serving copy on the other side. Thereafter, rejoinder, if any may be filed by 27.09.2018, after duly serving copy on the other side.

List the matter on **23.10.2018**, as agreed by the learned counsel appearing for the Appellant and the Respondents.

(S. D. Dubey)
Technical Member
pr/vt

(Justice N. K. Patil)
Judicial Member